Central Administrative Tribunal Principal Bench

RA 138/2001 in OA 66/1999



New Delhi this this 17th day of April, 2001

Hon'ble Smt. Lakshmi Swaminathan, Vice Chairman(J). Hon'ble Shri Govindan S. Tampi, Member(A).

Union of India & Ors.

... Applicants/Respondents.

Versus

Shri Attar Hussain

... Respondent/Applicant.

O R D E R (By Circulation)

Hon'ble Smt.Lakshmi Swaminathan, Vice Chairman(J).

We have carefully considered RA 138/2001 praying for recall of the order dated 6.2.2001 in OA 66/99 and review the same.

2. The directions contained in Tribunal's order dated 6.2.2001 in the aforesaid case is as follows:

"The respondents to reconsider the case of the applicant in terms of the aforesaid relevant rules and instructions and in case he is found eligible he shall be called for viva voce test. The applicant shall be entitled to the promotion to the post of JE-II DSL/Elect from the date his junior was so promoted, with all consequential benefits in accordance with the relevant rules and instructions. This shall be done within three months from the date of receipt of a copy of this order. No order as to costs".

3. The respondents who have filed this Review Application have tried to reargue the matter by advancing arguments in the RA. The respondents have been directed to reconsider the applicant's case in terms of the relevant rules and instructions and take an appropriate decision in the matter, which they would be required to intimate him.

4. In the circumstances, we do not see any error of law or other sufficient grounds to allow the Review Application, as provided under Order 47 Rule 1 CPC read with Section 22(3)(f) of the Administrative Tribunals Act, 1985. Accordingly, RA 138/2000 is rejected.

(Govindan S. Tampi)
Member(A)

(Smt. Lakshmi Swaminathan)
Vice Chairman(J)

'SRD'